

(e) whether it is a fact that some of the larger PSUs are demanding for giving Maharatna status to them; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) The Central Public Sector Enterprises (CPSEs) fulfilling the following criteria are eligible to be considered for grant of Navratna status:

(i) Having Schedule 'A' and Miniratna Category-1 status

(ii) Having at least three "Excellent" or "Very Good" Memorandum of Understanding (MoU) ratings during the last five years

(iii) Having a composite score of 60 or above out of 100 marks based on its performance during the last 3 years on the following six identified efficiency parameters:

Performance Parameters	Maximum Marks
Net profit to Net Worth	25
Manpower Cost to Cost of Production or services	15
Gross Margin to Capital Employed	15
Gross Profit to Turnover	15
Earnings per Share	10
Inter-Sectoral comparison based on Net Profit to Net Worth	20
TOTAL :	100

(b) As compared to other CPSEs, the Boards of Navratna CPSEs have been delegated enhanced powers in the areas of (i) capital expenditure, (ii) equity investment in joint ventures/subsidiaries in India or abroad, (iii) human resources development, (iv) organizational restructuring and (v) raising of debt from the domestic capital markets and borrowings from international markets.

(c) and (d) The grant of Navratna status to CPSEs is not directly linked to their turnover. It depends on the criteria given in the answer for part (a) of the question.

(e) No proposal from any CPSE has been recently received in Department of Public Enterprises for grant of 'Maharatna' status to it.

(f) Does not arise.

Shut down of CPSUs

2656. SHRI SHYAMAL CHAKRABORTY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) how many Central Public Sector Undertakings have been shut down in the last three years;

- (b) whether some of them have any chances of reopening;
- (c) if not, whether the Central Government would be giving away their lands to the State Governments;
- (d) whether there is any disposal policy;
- (e) if so, what are the procedures of disposal; and
- (f) whether the State Government could get them on lease?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) During the last three years (from 2006-07 to 2008-09) two Central Public Sector Enterprises (CPSEs) namely Bharat Ophthalmic Glass Ltd. and Bharat Yantra Nigam Ltd. have been closed.

(b) Decision for closure/revival of a CPSE is taken by the concerned administrative Ministry.

(c) to (f) In case of the Board for Industrial and Financial Reconstruction (BIFR) referred CPSEs, disposal of the land is done as per the directions of the BIFR through Asset Sale Committee appointed by BIFR for sale of assets of sick companies.

Closed CPSUs in West Bengal

2657. SHRI TAPAN KUMAR SEN:

SHRI MOHAMMED AMIN:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the land and amounts stagnated in the buildings and other assets in the establishments of the closed Central Public Sector Undertakings (CPSUs) in West Bengal, unit-wise;
- (b) whether there is any scheme for gainful utilization of specially the landed properties;
- (c) if so, the details thereof, unit-wise; and
- (d) the steps proposed by Government to transfer the remaining utilized land to the State Government for their gainful utilization?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) The fixed assets register of a company is required to be maintained by the respective company as per the provisions of the Companies Act, 1956. The unit wise record of Central Public Sector Enterprises (CPSEs) is not maintained centrally.

(b) to (d) The disposal/utilization of assets of the closed companies is done as per the provisions of the Companies Act, 1956 In case of Board for Industrial and Financial Reconstruction (BIFR) referred companies, disposal/utilization of assets is done as per directions of the BIFR.